

डिसएंबिलिटी होती है। ल्यूनेसी भी एक डिसएंबिलिटी होती है।

अध्यक्ष महोदय : वह कोई कानून बनाने के बारे में पूछ रहे हैं।

श्रीमती श्रीला कौल : मैं वही बता रही हूँ। डिसएंबिलिटी तरह तरह की है। हम एक ल्यूनेसी एक्ट ला रहे हैं। बाकी के लिए ऐसा है कि जो हमने वर्किंग ग्रुप बनाया था उस की रिपोर्ट की इंतजार में है कि वह क्या कहता है। फिर आप भी जैसा इस में सजेरेशन देंगे और रिपोर्ट का भी सजेरेशन आ जायगा तो उस के अनुसार हम करेंगे।

श्री राम विद्यास पासवान : कब तक हो जायगा ? विकलांग वर्ष तो समाप्त हो रहा है।

श्रीमती श्रीला कौल : मैंने अभी कहा है कि यह साल अभी खत्म नहीं हो रहा है, यह आगे भी जारी रहेगा।

### Violence in Auroville

\*488. SHRI CHITTA BASU : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Auroville continues to be plagued by lawlessness and violence even after the Union Government's intervention ;

(b) if so, the reasons therefor ; and

(c) the steps taken by Government to improve the situation ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) :

(a) to (c). According to the latest report from the Tamil Nadu Government, there is some unrest although in a muted form. The reasons are related to internal dissensions which are still persisting. District authorities are closely watching the situation.

SHRI CHITTA BASU : Sir, you might have noticed that the reply itself admits, firstly that there is unrest although in muted form ; secondly that the reasons are related to internal dissensions.

In this context may I know from the Hon. Minister whether she is aware of the fact that the foreign residents of Auroville have of late been divided into two distinct groups fighting against each other ; and whether it is also a fact that Mr. Michael Bonk and Mr. Fredrick Buxiog, representing the two sections of the foreign residents of Auroville have made certain complaints to the Government of India ? May I know from the Hon. Minister what is the nature of the complaints made by them ; whether any examination of the complaints has been made or whether any step has so far been taken in order that the disputes are settled and normalcy restored in Auroville ?

SHRIMATI SHEILA KAUL : Sir, the Hon. Member says that I have said that there is some muted lawlessness. I have to give the correct information. Since muted lawlessness is there, that is why I have said so. I cannot give wrong information.

He has further asked what are we doing and whether the group is divided into two sections ?

SHRI CHITTA BASU : asked whether you have received a complaint from the two sections in Auroville ? And if you have received the complaints, whether you have examined it and what steps have you taken in this regard ?

SHRIMATI SHEILA KAUL : This has not come to my notice so far.

MR. SPEAKER : It has not come to your notice.

**SHRI CHITTA BASU :** The Government has appointed an administration for this and it is the duty of the Central Government to see that those complaints are properly examined.

**AN HON. MEMBER :** This should come under Industrial Disputes Act, Sir.

**SHRI CHITTA BASU :** Sir, would the Hon. Minister assure the House that Government will take proper action and reply should be given to us in the next session of the House ?

**SHRIMATI SHEILA KAUL :** Sir, there was a complaint. Previously there was something and some Administrator had been sent there. There have been complaints about the land there ; and the people have not been able to keep pace with the aspirations of that place. They wanted to go there for peace. The complaints, as I said are about non-availability of food, which they have asked the Tamil Nadu Government to provide to them ; and it is also about the transactions of different land pieces. These are the two complaints.

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#### WRITTEN ANSWERS TO QUESTIONS

**\* Permission for manufacture of various Chief formulations in Haryana**

\*479. **SHRI GANGADHAR S. KUCHAN :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the officials of the Central Drug Control Organisation alongwith the officials of Haryana Government carry out joint inspections of drug units before any permission is granted to manufacture any drug in the Haryana State ;

(b) whether it is also a fact that the Central Government have recently directed the Haryana Government to withdraw permissions for various chief formulations granted by the Government of Haryana ; and

(c) if so, whether the joint inspections had taken place in these cases and if not, the reasons therefor ?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) :** (a) Joint pre-licencing inspections of manufacturing premises are carried out in specific cases on the request of the State Authorities to the Central Drugs Standard Control Organisation for such inspection.

(b) In May, 1981, the Drug Controller (India) advised the Haryana State Drug Controller to ensure that formulations which were found not to contain ingredients in prophylactic/therapeutic quantities or which were "mis-branded" were not produced.

(c) No, Sir. No such request came for joint inspection.

#### **Child Welfare Schemes sponsored by Central Government**

\*480. **SHRI QAZI SALEEM :** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that Central Government sponsored Child Welfare Schemes are not working properly in the States of Maharashtra and Gujarat; and

(b) if so, the reasons thereof ?

**THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) :** (a) and (b) Two Centrally sponsored